

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 181 of 2019

Munga Laguri @ Muga Laguri

.....Appellant

Versus

The State of Jharkhand

.....Respondent

CORAM: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR JUSTICE RAJESH KUMAR

Through-Video Conferencing

For the Appellant : Dr. H. Waris, Advocate

For the State : Mr. Praveen Kr. Appu, APP.

I.A. No. 124 of 2021

09/08.09.2021

Heard Dr. H. Waris, learned counsel for the appellant and Mr. Praveen Kumar Appu, learned APP for the respondent –State.

The appellant has renewed his prayer for bail during pendency of this appeal through the present interlocutory application primarily on the ground that earlier liberty was granted to the appellant in I.A. No. 2060 of 2019 vide order dated 12.09.2019 to renew the prayer for bail, if the appeal is not taken up within one year.

It has been stated by the learned counsel for the appellant that there are some vital contradictions in the evidence of the sole eye-witness P.W.-1. Learned counsel for the appellant further submits that the appellant is in custody since 19.10.2015. It has been stated that the prosecution has failed to establish that '*iron khanti*' which was used in committing the murder of the father of informant was recovered pursuant to the confession of the appellant.

Learned A. P.P. has opposed the prayer for bail of the appellant.

It appears that P. W. -1 has categorically stated about the appellant assaulting the father of the informant with iron khanti which resulted in his death.

In view of the specific nature of allegation, which has been proved by the prosecution in the course of trial, we are not inclined to grant bail to the appellant during pendency of the appeal.

Accordingly, I.A. No. 124 of 2021 stands rejected.

(Rongon Mukhopadhyay, J)

(Rajesh Kumar, J)